

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 868 OF 2003

ALLAHABAD, THIS THE 08th DAY OF APRIL, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)
HON'BLE MR. S. C. CHAUBE, MEMBER (A)

1. Brijesh Yadav, son of Baiz Nath Ya dav, resident of Village Onhaietah, Post BagaliPizara, District-Mau.
2. Ravi Kant Singh Patel son of Ram vilas, resident of village Madara Munda, Post Madara, District- Gazipur.

.....Applicants .

(By Advocate : Shri O.P. Singh)

V E R S U S

1. Union of India through its secretary, Ministry of Food and Civil Supply, New Delhi.
2. Director of National Institution of Sugercane and Sugar Technology Institute Central Government Jan Nagar, House, New Delhi.
3. Office Superintendent, National Institute of Sugarcane and Sugar Technology Institute Kushmauv, Mau.

.....Respondents

(By Advocate : Shri Gyan Prakash)

O R D E R

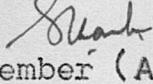
By Hon'ble Mrs. Meera Chhibber, Member (J)

This O.A. has been filed by two persons claiming direction to the respondent No.2 to permit the applicants to ~~work~~ continue ^{work on 12} to the post of Peon in the department of National Institute of Sugarcane and Sugar Technology Branch Kushmaour, District-MAU (U.P.) and also to pay salary in accordance with law and to regularise their services within a fortnight from the date of command.

2. Grievance of the applicants in this case is that both the applicants have been working on the post of Peon in Laboratory in the National Institute of Sugarcane and Technology since 1997 without any break of daily wages but a few persons who had joined after the applicants namely Shri Ram Awadh Singh son of Chandra Bali Singh and Shri Anil Kumar son of Ram Uzagir were regularised ignoring the applicants even though they were junior to the applicants. Thereafter two more persons namely Amarnath Patel son of Ferai Singh Patel and Chandra Kishor Singh son of Ram Surat have also been regularised but applicants have not been allowed to work after 1st May 2003. They have thus, submitted that the persons who had joined after the applicants had indeed been regularised while ignoring the claim of the applicants and if services were to be brought ^{to} an end, principle of last come first go should have been applied.

3. It is seen that applicants have come to the court straightway without giving any representation to the authorities. Since grievance of the applicant is already spelt out in the O. A., this O.A. is being disposed off at the admission stage itself by giving a direction to the respondent No.2 to treat this O.A. as ~~well as~~ representation and to decide the same by passing a reasoned and speaking order within a period of 4 weeks from the date of receipt of a copy of this order.

4. With the above direction, this O.A. is disposed off at the admission stage itself with no order as to costs.


Member (A)


Member (J)

shukla/-